

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2702/2004
M.A.No.1062/2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 3rd day of August, 2005

Shri Ghanshyam Dass, aged 59.9 years,
Working as Inspector in the Food & Civil Supplies Department,
Govt. of NCT, Delhi
R/o 204, KKD, Delhi

....Applicant

(By Advocate: Shri P.K. De)

Versus

1. Government of NCT, Delhi
Through its Chief Secretary,
Delhi Secretariat, Secretariat Building,
Delhi.
2. Director,
Social Welfare, Delhi Administration,
Sewa Kutir, Kingsway Camp,
Delhi-5
3. Commissioner,
Food & Civil Supplies, Delhi Admn.,
'K' Block, Vikas Bhawan,
New Delhi

....Respondents

(By Advocate: Shri Vijay Pandita)

Order(Oral)

Justice V.S. Aggarwal, Chairman

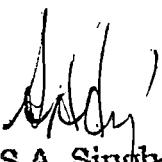
After the matter had been argued, there was little dispute at either end and, therefore, a consent order can be passed. Therefore, we direct:

- (a) the Service Book of the applicant should be completed and provisional pension of the applicant should be paid within three months from today; and
- (b) so far as the charge-sheet of 27.7.87 is concerned, indeed it is an old matter and, therefore, the enquiry, in all circumstances, must be completed within three months. This is subject to the condition that



applicant does not delay the proceedings and co-operates in the enquiry.

O.A. is disposed of.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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